

In the High Court of Judicature, Bombay.

Thursday, the 2 day of March 1864.

SPECIAL APPEAL No. 982 OF 1864.

Asat Ali Wulud Husen
Ali of the Poona District } Appellant,
(Original Defendant)

versus

Mohammed Ali Wulud Goo-
lam Ali Inamdar of the } Respondent,
Poona District Original Plaintiff,

Rs. 9-8-00

The claim in the Original Suit was to obtain a decree preventing the Defendant from interfering with Plaintiff's using a certain plot of land at the La boat.

In Appeal No. 328 of 1863 the Acting Judge of the District of Poona at Poona affirmed the Decree of the Hollies agent who had decreed in favour of Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that the decision of the Acting District Judge is contrary to the terms of Exhibit No. 20 in decreeing the exclusive right of the Respondent because

because the land in litigation is under
that document joint property and both
parties are entitled to play thereon during
the Taboot Holidays.

The Court confirms the decree of
the D^c-judge with costs on Appellants.

Attest: Clerk of Court.

J. Weston.

MEMORANDUM OF COSTS incurred in Special Appeal No. 982

of 186 4 against the decision of the *acting judge* of the District of *Poona* and disposed of on the *2nd March 1865* by *confirming the same*.

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Nayadhis's court</i>	5	8	"		
In the <i>Judges court</i>	2	14	3		
				8	63

IN THIS COURT.

Stamp for Memorandum of Special Appeal	1	"	"		
Stamps for copies of Decree and Judgment	3	"	"		
Stamp for Vukalutnama	2	"	"		
Stamp of an application to enter the name of the Appellant's heir	"	"	"		
Batta for Process and Postage	1	1	"		
Sectioner's Fee	1	1	"		
Vukeel's Fee	"	4	6	8	66

BY THE RESPONDENT—

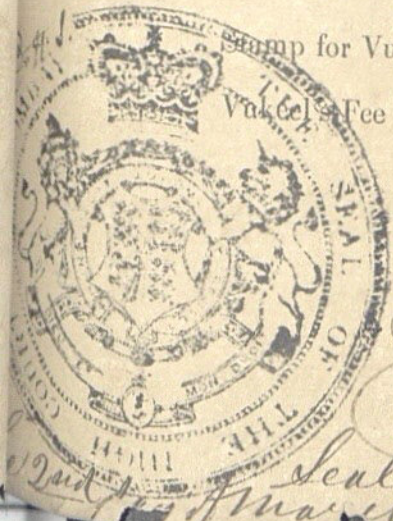
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IN THE DISTRICT.

In the <i>Nayadhis's court</i>	7	13	"		
In the <i>Judges court</i>	1	4	6	9	16

IN THIS COURT.

Stamp for Vukalutnama	2	"	"		
Vukeel's Fee	"	4	6	2	46
				11	6"



W. J. ...
Sealer
2nd March 1865.

R. West
Registrar